
(2026) 07 NCLAT CK 0089

In the National Company Law Appellate Tribunal, Pricipal Bench, New Delhi

Case No : Company Appeal (AT) No. 238 of 2026

Yassh Deep Builders LLP & Anr.

APPELLANT

Vs

Balwan Singh

RESPONDENT

Date of Decision : 01-07-2026

Acts Referred:

Citation : (2026) 07 NCLAT CK 0089

Hon'ble Judges : Justice Yogesh Khanna, Member (Judicial); Mr. Ajai Das Mehrotra, Member (Technical)

Bench : Division Bench

Advocate : For Appellant : Mr. Anand Chhibbar, Sr. Advocate with Mr. Sajal Jain, Mr. Vaibhav Sahni, Advocates. For Respondents : Mr. Sunil Fernandes, Sr. Advocate with Mr. Rishi Sood, Mr. Mehak Nayak, Mr. Gurjeet Singh, Advocates.

Final Decision : Disposed Of

Judgement

(Hybrid Mode)

01.07.2026: These appeals are against impugned order dated 22.05.2026 and order dated 12.06.2026 passed by the Ld. NCLT, Chandigarh in *CP No. 42/CHD/HRY/2026*.

2. It is the submission of the Ld. Sr. Counsel for the Appellant without deciding an application of maintainability of the petition, the Ld. NCLT had passed an interim order dated 22.05.2026 and that such interim order was -2-extended and he is also aggrieved of the fact the Ld. NCLT directed the issue of maintainability to be decided at the conclusion of the company petition.

3. We have gone through the impugned orders. Vide its orders dated 22.05.2026 and 12.06.2026, the Ld. NCLT had directed completion of pleadings by 03.07.2026, on which date the arguments are to be heard on the company petition.

4. It is the submission of the Ld. Sr. Counsel for the Respondent though they received the reply and intend to file rejoinder and shall file its copy by tomorrow itself before the Ld. NCLT and in case the hard copy of rejoinder is not allowed to be taken on record by the Registry before the Ld. NCLT, the same shall be filed before the court itself. Ordered accordingly.

5. Considering the submissions, we dispose of both these appeals by requesting the Ld. NCLT to hear the matter on *03.07.2026* as the date fixed by it and to dispose of as expeditiously as possible, preferably within 4 weeks. Both these appeals are disposed of. Pending application(s), I.A. No. 4283, 4284, 4285, 4289, 4290 and 4291 of 2026 are also closed. The rights and contentions *qua* maintainability or otherwise shall remain intact.

	[Justice Yogesh Khanna] Member (Judicial)
	[Mr. Ajai Das Mehrotra] Member (Technical)
Ram N./Ravi R.	